

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ), CHENNAI
O.A NO. 202 OF 2021**

Sri. Kuntla Dharmarjun Reddy.....Applicant

Versus

District Collector, Suryapet& Others.....Respondents

REPLY FILED BY THE 1st RESPONDENT

Place: Suryapet

Date : 29.03.2022

**Mrs. H.Yasmeen Ali
Counsel for R.1**

REPORT FILED BY THE 1stRESPONDENT

I, T.Vinay Krishna Reddy, S/o. Dayakar Reddy, aged about 43 years, Occ: Collector & District Magistrate, Suryapet, State of Telangana, R/o. Hyderabad do hereby solemnly affirm and sincerely state on oath as follows;

1. I am the District Collector, Suryapet, State of Telangana and as such I am well acquainted with the facts of the case.
2. I respectfully submit that Tank is also called with another name "Regula Kunta" which is under Panchayat Raj Department. As per the G.O. Ms. No. 216, Dated: 13.06.2005 that "*all Minor Irrigation tanks under the control of Panchayat Raj Department shall be transferred to the Irrigation Department*". The Tank is located in Sy. No. 328, it consists of Ac. 7.16 Gts. of Shikam land, Ac. 1.12 Gts. of private patta land in the FTL level. As per the Irrigation officials, the ayacut of the tank is Ac. 14.08 Gts.
3. I submitted that there are no encroachments either in Shikam land i.e., Ac. 7.16 Gts. or Private Patta land i.e., Ac. 1.12 Gts. in the limits of FTL of Karnala Kunta Tank. The Tank is protected as per The Telangana Irrigation Act, 1357F, Part VII (Safeguard of Irrigation Works i.e Tanks or Kunta or Canal) Sections 37 to 48 (copy Enclosed). There is no complaint made by the villagers or farmers till date before the Government authorities.
4. I respectfully submit that as per the allegations made by the applicant in the application, the tank is protected by the government authorities, if any violations are made by the violators by encroaching or the damages caused to the tank. There is nodamages caused to the crops. The photographs which is submitted by the applicant is located half kilometer away from the tank which are indicating inundation of the fields but the same fields are kept for transplantation. But not it is a submergence condition during the floodtime. Transplantation is being continued immediately after recede of the flood and no report of crop damage during the said Khariff season. Therefore, no damage to crop.

Further, it is submit that with regard to weir/bywash allegation, it is restored to original condition and thereby no impact or effect on the tank.

5. The Tank is located in Sy. No. 328, it consists of Ac. 7.16 Gts. of Shikam land, Ac. 1.12 Gts. of private patta land in the FTL level. As per the Irrigation officials, the ayacut of the tank is Ac. 14.08 Gts. The Land belongs to R.5 and R.6 is the adjacent land of the tank. The land of Respondent No.5 consists of Survey No.322, 323 and 327 is the Private patta land where there is no encroachment in FTL and Buffer Zone. There is no construction and damages caused to the tank. The land belongs to R-6 consists of Survey No.329 which is the private patta land where there was the encroachment by constructing the wall under the buffer zone.
6. I submitted that R-6 violated the tank by cutting the bund of the tank which will have impact to the bund of stability of the tank. So, the irrigation department have filed against the R6 (Sri Ganapuram Raghu) vide complaint Dated 21.07.2020 stating that an attempt was made by R6 (Sri Ganapuram Raghu) and others to cut the bund. The bund was illegally cut down from its Tank Bund level(TBL) and being levelled. Accordingly the FIR was also filed by the Station House Officer, Chivemla based on the complaint vide FIR No. 190/2020 enclosed for ready reference against R6 (Sri Ganapuram Raghu) and shiva. Charge sheet was also filed by the SHO in the court of Additional Judicial First Class Magistrate, Suryapet.
7. I respectfully submit that in the month of September, 2021 it is found that a wall is constructed illegally in Survey No. 329 within the Buffer zone by R-6. The Irrigation Department have issued notices u/s 46,47 and 48 of Irrigation Act 1357 on 30.11.2021 & 06.12.2021 to R6 (Sri Ganapuram Raghu) directing for the removal/demolition of said construction (encroachment) for keeping the tank bed to the Original required status.

8. I respectfully submit that after issuing the notice to R-6, they have removed the encroachments by dismantling the wall which is constructed within Buffer Zone. At present, there are no encroachments in the Buffer Zone. The protection of the tank is under the control of irrigation department and they have to protect as per their rules.

9. It is respectfully submitted that the Govt. departments are concerned by taking every steps to protect the water source in order to maintain ecological balance. The authorities are very much keen to protect the tank without any damages and if any damages caused by violators immediately the authority is taken severe action by filing a case against the violators.

It is therefore prayed that this Hon'ble Tribunal may be pleased to dismiss the application as the government authorities and very much keen to protect the tank and as the application is devoid of merits and thus render justice.



Vinay
DEPONENT

VERIFICATION

I, T.Vinay Krishna Reddy, S/o. Dayakar Reddy, aged about 43 years, occ: Collector & District Magistrate, Suryapet herein do hereby state the contents of the above paras 1 to 9 are true to the best of my knowledge and belief.

Verified on this the 29th day of March, 2022 at Hyderabad.

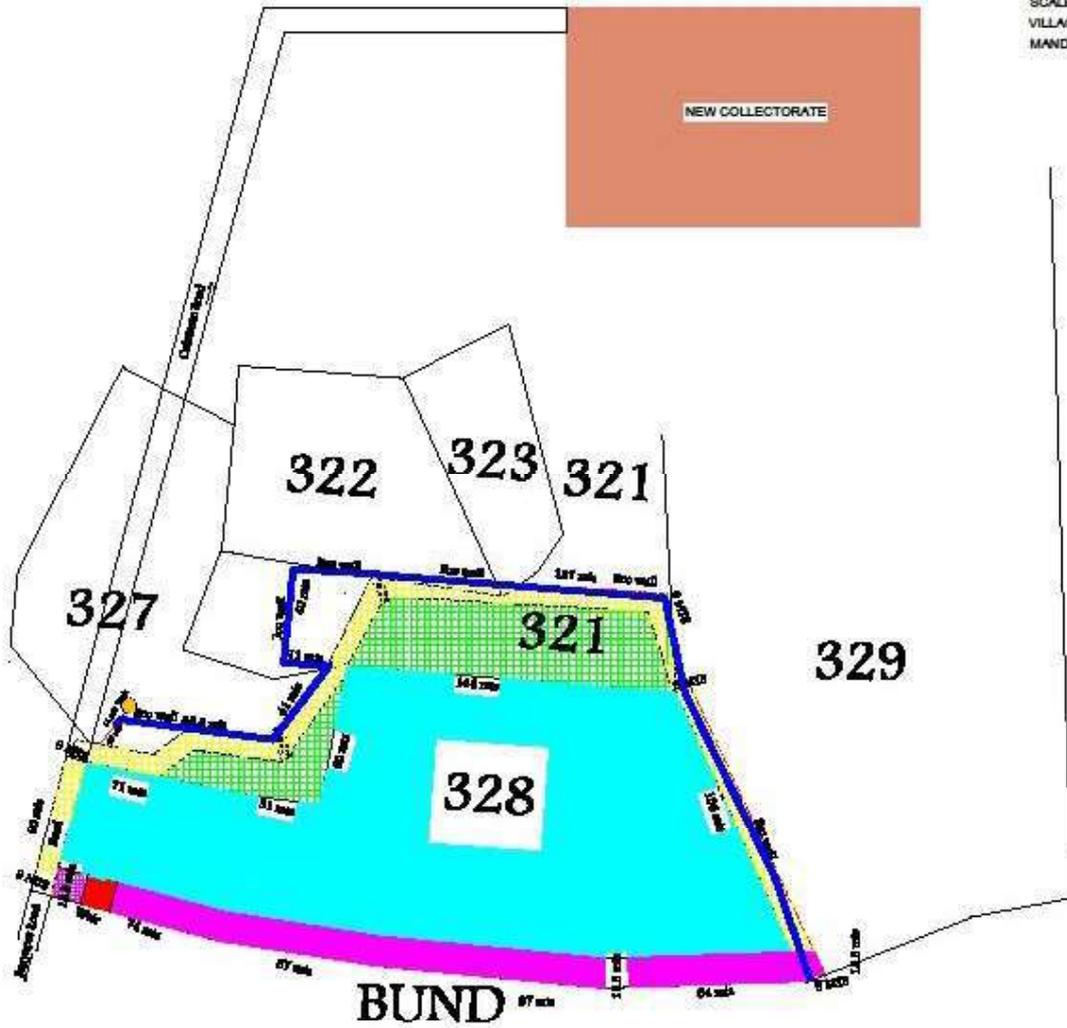


Vinay
Deponent

ENCLOSURES

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1) SURVEY MAP	1
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4) ENCROACHMENT PHOTOS	12
5) PRESENT SITE PHOTOS	13 - 14

LOCATION MAP OF Karnala Kunta survey no 328



INDEX

SL NO	SURVEY NO.	EXTENT	DESCRIPTION	REMARKS
1	328	7-10	Karnala Kunta	
2		1-12 FTL	SY NO 327 saidevelopers Ac 0-07 gts SY NO 321 P. Aravindu & Priyadarshini Ac 1-05 gts	
3		0-34 Baffar	Sy no 327 Saidevelopers 0-13 gts Sy no 349 Road 0-05 gts SY NO 321 P. Aravindu & Priyadarshini Ac 0-08 gts SY NO 329 P. Ganapuram Bhavani 0-08 gts	
4			Rcc wall	
6			Bund	
6	327		Tank	
7			Weir	
8	301,302		Collectorate	

Prepared by

Surveyor
Chivemla

CHARGE SHEET

(U/s 173 Cr.P.C)

IN THE COURT OF THE ADDL. JUDICIAL FIRST CLASS MAGISTRATE
AT SURYAPET

Honoured Sir,

1. Dist. Suryapet P.S: Chivvemla FIR No: 190/2020, Dated: 21.07.2020

2. Charge sheet No. /2020

3. Dated 07.09.2020

4. Act and section of Law 430 IPC Sec 3(i)(ii) of PDPP Act, Sec 50 (1)(a)(2) Telangana Irrigation act 1357

5. Type of final result Charge sheet

6. If final result is occurred Occurred

7. If supplementary or Original Original

8. Name and rank of I.O. P.Lokesh, SI of Police, Chivvemla

9. **Name and address of the complainant**

D. Uday Kumar s/o Yallaiah, age ; 27 Yrs, Caste : SC Mala, Occ : Assistant Engineer, I.B. Section Chivvemla. R/o HNO.1-7-173/F3, Church compound, Suryapet Mobile No. 7093890689

10. Date on which the complainant wa: 08.09.2020

Informed about result.

11. Particulars of the property seized --

12. **Particulars of the accused charge sheeted**

A1 Ganapuram Raghu s/o Janaki Ramulu, age: 58 Yrs, Caste: Kummari, Occ : Rtd Employee R/o 1-8-43/a A5, Srinivas Colony, Suryapet Town-9440374160.

A2 Dindugalla Shiva Kumar s/o Venkateshwarlu, age : 33yrs, Caste : Goud, Occ : .Business R/o HNO.3-12-3/17/K Seetharampuram, Suryapet Town-9533158477.

13. Particulars of the accused not Charge sheeted. NIL

14. Particulars of the deceased Nil

15. **Particulars of the witnesses to be examined**LW-1 D. Uday Kumar s/o Yallaiah, age ; 27 Yrs, Caste : SC : Complainant
Mala, Occ : Assistant Engineer, I.B. Section
Chivvemla. R/o HNO.1-7-173/F3, Church compound,
Suryapet Mobile No. 7093890689

No of Pages attached

Seven Copy sent

Enclosure

Signature

- LW-2 Islavath Ravi Naiak s/o Lachiram, age :25 Yrs, Caste : Cirl Witness
: ST, Lambada, Occ : Work Inspector as Contract
basis Irrigation, I & CAD Department Chivvemla
R/o Gayamavarigudem village -9640661936.
- LW-3 Marthineni Koteswar rao s/o Kondaiah, age : 57 : Eye witness
Yrs, Caste : Velima, Occ : Business R/o Sriram Nagar
of Suryapet Town 9849831273.
- LW-4 Mandari bUpendar Rao s/o Late Prabhudas, age : : Cirl Witness
33 Yrs, caste : Sc Madiga, Occ : Agriculture R/o
Kudakuda Village of Chivvemla Mandal -
9059992405.
- LW-05 Gallu Gopi s/o Eedaiah, age : 26 Yrs, Caste : SC/ : Panch for
Madiga, Occ : Pvt Employee R/o scene of
Seetharampuram village of Suryapet Town- Offence
9010898381.
- LW-06 Chintha Vinay s/o Yallaiah, age : 30 Yrs, Caste : Sc : Panch for
Madiga, Occ : Auto Driver R/o Boddurai Bzar, scene of
Suryapet Town- 9951277388. Offence
- LW-07. P.Lokesh SI of Police, Chivvemla P.S. I.O & filed
charge sheet

16 If final result is false indicate the action taken --

17 Result of the laboratory analysis --

17. BRIEF FACTS OF THE CASE

Occurred prior to 20.07.2020 at limits of Kudakuda and was reported on 21.07.2020 at 19.00 hours by the complainant Dharavath Radha w/o Venkanna, age : 35 Yrs, Caste : Lambad, Occ : Agriculture R/o Rajuthanda village of Chivvemla mandal. The accused person Dharavath Mangtha s/o Thavuriya, age: 45 yrs, Caste: ST/Lambada, Occ: Agriculture R/o Rajuthanda Village of Chivvemla mandal and three others. The place of offence Rajuthanda village is comes in the limits of PS Chivvemla and which falls under the territorial jurisdiction of the Hon'ble Court

The brief facts of the case are that on 21.07.2020 at 19.00 hours the complainant D. Uday Kumar, Assistant Engineer, I.B. Section Chivvemla has come to Chivvemla Police station and lodged a English typed petition which runs as follows

I have been visiting to various tanks in the Chivvemla mandal as a part of periodic inspections in the aspects of Operation & Maintenance and to check the water percentages in the tanks along with the Work inspector, Chivvemla Mandal. During the visit/inspection of the tanks it is noticed that the tank Regula Kunta (karnala Kunta) bund was illegally cut down from its TBL (Tank Bund Level) and being leveled. Restoration of the above said tank Regula

Kunta (Karnala Kunta) Kuda Kuda Village, Chivemla Mandal was sanctioned in Mission Kakatiya Phase-III video G.O. Rt.NO. 315, Dated: 30-03-2017 for Rs. 9.48 Lakhs which serves an extent of Ac.14-08Gts.

I have enquired locally about the person(s) responsible regarding this endangering act to the stability of the tank and have come to the conclusion that Shiva Prasad R/o Suryapet bearing Mobile Number 9533158477 and Ghanapuram Raghu R/o Suryapet bearing Mobile Number 9440374160 has done intentionally for the purpose of widening the road so as to develop the layouts thereby without the NOC of this Department.

As per The Telangana Irrigation Act, 1357 F Part VIII, Penalties and Procedure Section: 50 (1), Sub Section (1) (a) and Section (2) "Whosoever without the permission of the Competent officer:- pierces or cuts through, or attempts to pierce or cut through, or otherwise to damage or destroy or endanger the stability of any irrigation work"- is a punishable offence with fine or imprisonment which may extend up to one year.

In this regard, I request you to enquire once again personally so as to reconfirm the persons responsible for the endangering act towards the tank Regula Kunta/ Karnala Kunta, Kuda Kuda (V), Chivemla Mandal mentioned above and to lodge a case by considering this complaint to take necessary action so as to safe guard the precious water bodies.

Basing on the above complaint the LW-07 registered a case in **Cr.No.190/2020 U/s 430 IPC Sec 3(i) (ii) of PDPP Act, Sec 50 (1)(a)(2) Telangana Irrigation act 1357** and took up the investigation.

During the course of investigation the LW-07 examined and recorded the statements of LWs-01 & 02 in part-II CDs in detail. Due to late hours I could not proceeded for further investigation.

Later, on 27.07.2020 the accused person A1 has voluntarily and surrendered before the LW-07 by admitting their guilt served a notice U/s 41 (A) 1 Cr.P.C. to the accused A1 has come to Police Station Chivemla on 28.08.2020 at 10.00 hours to question them to ascertain facts and circumstances from them.

On 02.08.2020 the accused person A1 has surrendered before the LW-07. Then the LW-07 served a notice U/s 41 (A) 3 Cr.P.C. and directed them to appear before the Hon'ble JFCM court at Suryapet after receiving the summons.

Later, on 20.08.2020 the accused person A2 has voluntarily and surrendered before the LW-07 by admitting their guilt served a notice U/s 41 (A) 1 Cr.P.C. to the accused A2 were came to Police Station Chivemla on

12/4
3

Examiner
[Signature]

28.08.2020 at 10.00 hours to question them to ascertain facts and circumstances from them.

On 24.08.2020 the accused person A1 has surrendered before the LW-07. Then the LW-07 served a notice U/s 41 (A) 3 Cr.P.C. and directed them to appear before the Hon'ble JFCM court at Suryapet after receiving the summons.

As per the collected evidence the investigation done so far and it is disclosed that the LW-01 is the complainant, the LWs 2 to 04 were the witness. The complainant have been visiting to various tanks in the Chivemla mandal as a part of periodic inspections in the aspects of Operation & Maintenance and to check the water percentages in the tanks along with the Work inspector/LW-02, Chivemla Mandal. During the visit/inspection of the tanks it is noticed that the tank Regula Kunta (karnala Kunta) bund was illegally cut down from its TBL (Tank Bund Level) and being leveled. Restoration of the above said tank Regula Kunta (Karnala Kunta) Kuda Kuda Village, Chivemla Mandal was sanctioned in Mission Kakatiya Phase-III video G.O. RI.NO. 315, Dated: 30-03-2017 for Rs. 9.48 Lakhs which serves an extent of Ac.14-08Gts.

The complainant/LW-01 enquired locally about the person(s) responsible regarding this endangering act to the stability of the tank and have come to the conclusion that the accused persons A1 & A2 were done intentionally for the purpose of widening the road so as to develop the layouts thereby without the NOC of this Department.

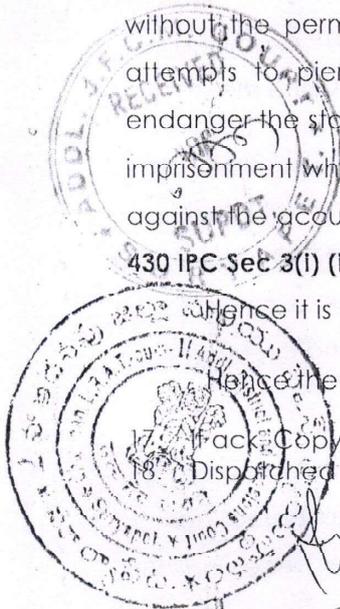
As per The Telangana Irrigation Act, 1357 F Part VIII, Penalties and Procedure Section: 50 (1), Sub Section (1) (a) and Section (2) "Whosoever without the permission of the Competent officer:- pierces or cuts through, or attempts to pierce or cut through, or otherwise to damage or destroy or endanger the stability of any irrigation work"- is a punishable offence with fine or imprisonment which may extend up to one year. Thus the offence is established against the accused and the accused A-1 & A2 were liable to be punished U/s 430 IPC Sec 3(I) (II) of PDPP Act, Sec 50 (1)(a)(2) Telangana Irrigation act 1357.

Hence it is prayed the Hon'ble court to punish the accused as per law

Hence the charge sheet:

17. If ack. Copy of notice to complainant attached or not?: No.

18. Dispatched on: 07.09.2020.



P. Lokesh
Signature of the I.O.
Name: P.Lokesh,
Sub-Inspector of Police,
P.S. CHIVEMLA,
Suryapet Dist. (T.S)

No of Pages and
Karak Copy
Examiner
Date

Certified as to be Photo Copy

[Signature]
Superintendent

Und.Addl.Dist.& Sessions Judge
NALGONDA at SURYAPET



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FIRST INFORMATION REPORT
(Under Section 154 and 157 Cr.P.C) T.S.P.M. Orders 470.500

1. District Suryapet P.S. Chivemla Year 2020 FIR No. 190/2020 Date 21/07/2020

2. Acts & Section(s): 430 IPC, Sec 3 (I),(II) of PDPP Act & Sec 50 (1) (a) (2) of Telangana Irrigation Act-1357

3. a) Occurrence of Offence: Day _____ Date & Time From _____
Date & Time To _____ Prior To _____ Time Period _____

b) Information Received at P.S.: Date & Time 21/07/2020 19:00

c) General Diary Reference: Entry No 19 Date & Time 21/07/2020 19:00

4. Type of Information: Written

5. Place of Occurrence:

a) Distance and Direction From P.S. 10 Kms.North-West Beat No. _____

b) Address Place _____ Area/Mandal _____ Street/Village _____
Regula Kunta of Kuda Kuda Limils Chivvemla Kuda Kuda
City/District Suryapet State Telangana PIN _____

c) In case, outside the limit of this Police Station, then
Name of P.S. _____ District _____

6. Complainant / Informant :

a) Name Domala Uday Kumar

b) Father's/Husband's Name Yallaiah

c) Date/Year of Birth _____ Age 27

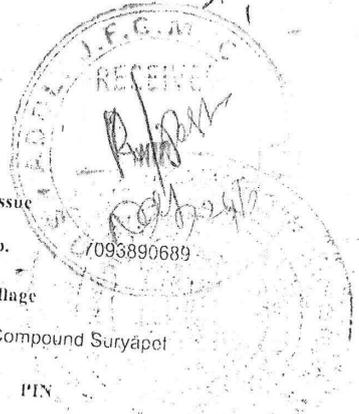
d) Nationality _____ e) Caste Mala

f) Passport No. _____ Date of Issue _____

g) Occupation Govt. official Non-Gazetted Place of Issue _____

h) Address House No _____ Area/Mandal _____ Mobile No. 7093890689
17-173 Suryapet Street/Village
Church Compound Suryapet
City/District Suryapet State Telangana PIN _____

7. Details of known/suspected/unknown accused with full particulars:



190/2020-14-14

No of Pages _____
Kerox Copy _____
Examined _____
Copy _____

Serial No : 1

a) Name : Dindigalla Shiva Prasad

b) Father's /Husband's Name : Venkateshwarlu

c) Occupation : Gold Smith d) Caste : Goud e) Gender : Male

f) Age : 33 Nationality :

g) Address :

House No : Seetharampuram Colon Street/Village

Area/Mand : Suryapet City/District : Suryapet

State : Telangana PIN : 0

h) Phone(Off) : 0 Phone(Resi) : 0

Cell No : 0

i) Email :

Serial No : 2

a) Name : Ganapuram Raghu

b) Father's /Husband's Name :

c) Occupation : d) Caste : e) Gender : Male

f) Age : 0 Nationality :

g) Address :

House No : Suryapet Town Street/Village

Area/Mand : Suryapet City/District : Suryapet

State : PIN : 0

h) Phone(Off) : 0 Phone(Resi) : 0

Cell No : 0

i) Email :

Physical features, deformities and other details of the Suspect:

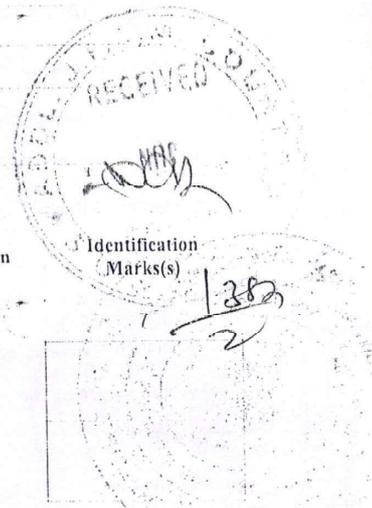
S.No	Sex	Date/Year of Birth	Build	Height (cms)	Complexion	Identification Marks(s)
2	Male	3	4	5	6	138 2
	Male	DOB/AGE:33		0cm		
		DOB/AGE:0		0cm		
Deformalities/ Peculiarities	Teeth	Hair	Eyes	Habbit(s)	Dress Habit(s)	Languages/ Dialect
8	9	10	11	12	13	14

No of Pages: 2

Xerox Copy of

Examiner

Signature



Deformalities/ Peculiarities	Teeth	Hair	Eyes	Habbit(s)	Dress Habit(s)	Languages/ Dialect
8	9	10	11	12	13	14

Burn Mark	Leucoderma	Place Of Mole	Scar	Tattoo
15	16	17	18	19

8. Reasons for delay in reporting by the complainant / informant :

No Delay

9. Particulars of properties stolen/involved (Attach separate sheet, if necessary) :

10. Total value of property stolen :

1280
3

11. Inquest Report/ U.D. Case No.

12. Contents of the complaint / statement of the complainant or informant :
IN THE COURT OF ADDL. JUDICIAL FIRST CLASS MAGISTRATE AT SURYAPET



Honoured Sir,

The brief facts of the case are that today i.e on 21.07.2020 at 19.00 hours the complainant D. Uday Kumar, Assistant Engineer, Section Chivemla has come to Chivemla Police station and lodged a English typed petition which runs as follows.

Place: Chivemla
 Date: 21-07-2020
 To: The Sub-Inspector of Police,
 Chivemla Mandal,
 Suryapet District.

Sir,
 Sub: I&CADD- Minor Irrigation- endangering the stability of irrigation work- for the tank Regula Kunta/Karnala Kunta, Kuda Kuda Village, Chivemla Mandal-Request to lodge a case against the Miscreants - Reg.

No of Pages one
 Xerox Copy sent
 Examiner
 Chivemla

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For Evaluation Only.

I have been visiting to various tanks in the Chivemla mandal as a part of periodic inspections in the aspects of Operation & Maintenance and to check the water percentages in the tanks along with the Work inspector, Chivemla Mandal. During the visit/inspection of the tanks it is noticed that the tank Regula Kunta (Karnala Kunta) bund was illegally cut down from its TBL (Tank Bund Level) and being leveled. Restoration of the above said tank Regula Kunta (Karnala Kunta) Kuda Kuda Village, Chivemla Mandal was sanctioned in Mission Kakatiya Phase-III video G.O. Rt.NO. 315, Dated: 30-03-2017 for Rs. 9.48 Lakhs which serves an extent of Ac.14-08Gts.

I have enquired locally about the person(s) responsible regarding this endangering act to the stability of the tank and have come to the conclusion that Shiva Prasad R/o Suryapet bearing Mobile Number 9533158477 and Ghanapuram Raghu R/o Suryapet bearing Mobile Number 9440374160 has done intentionally for the purpose of widening the road so as to develop the layouts thereby without the NOC of this Department.

As per The Telangana Irrigation Act, 1357 F Part VIII, Penalties and Procedure Section: 50 (1), Sub Section (1) (a) and Section (2) "Whosoever without the permission of the Competent officer:- pierces or cuts through, or attempts to pierce or cut through, or otherwise to damage or destroy or endanger the stability of any irrigation work" is a punishable offence with fine or imprisonment which may extend up to one year.

In this regard, I request you to enquire once again personally so as to reconfirm the persons responsible for the endangering act towards the tank Regula Kunta/ Karnala Kunta, Kuda Kuda (V), Chivemla Mandal mentioned above and to lodge a case by considering this complaint to take necessary action so as to safe guard the precious water bodies.

Encl: Extract of Telangana Irrigation Ac 1357F.
Extract of G.O.Ms.No.168 Dated: 07.04.2012, MA & UD Department

Yours Faithfully,

Sd/-

D. Uday Kumar.
Assistant Engineer,
I.B. Section Chivemla.
Mobile No. 7094890689

1. Copy submitted to Deputy Executive Engineer, I.B. Sub Division Suryapet for favour of information and for taking further necessary action.
2. Copy submitted to Tahsildhar & Executive Magistrate Chivemla for favour of information and for taking further necessary action.

Received on 21.07.2020 at 19.00 hours

Basing on the above complaint I SIP registered a case in Cr.No.190/2020 U/s 430 IPC Sec 3(i)(ii) of PDPP Act, Sec 50 (1)(a)(2) Telangana Irrigation act 1357 and took up the investigation

13. Action taken:

Since The above information reveals commission of offence(s) U/s as mentioned at item.No : 2

- 1) Registered the case and took up the investigation or Name of LOKESH P.
- 2) Directed to take up the Investigation or Rank: Sub-Inspector
- 3) Refused investigation due to

4) Transferred to P.S

District

on point of jurisdiction.

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant /informant, free of cost.

Signature / Thumb impression of the complainant / informant.

Signature of Officer in charge, Policed Station

Name LOKESH P

Rank Sub-Inspector

15. Date and time of dispatch to the court :

21/07/2020 19:00

No of Pages one
Xerox Copy one
Examiner
Signature

**GOVERNMENT OF TELANGANA
IRRIGATION AND C.A.D.DEPARTMENT**

From
Sri. D.Bhadhru B.Tech.,
Executive Engineer,
Irrigation Division No.1, Suryapet.

To
Gaqnapuram Raghu (R6),
R/O 1-8-43/A5,
Srinivas colony, Suryapet.

Lr.No:EE/Irr/Div.1/SRPT/DB/DEE(T)/2021-22/Date:30-11-2021

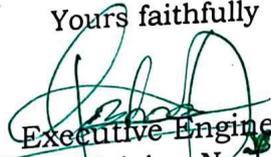
Gentlemen,

Sub:- I & CAD department – Irrigation Division No.1, Suryapet –
Issuing of Notice to Dismantle the unauthorized construction
in FTL and buffer zone of Karnala Kunta, Kuda
Kuda(V), Chivvemla Mandal, Suryapet District.– Regarding.

Ref:- 1.Section 46,47 & 48/AP/TS/Area/1357 F.

With reference to the subject cited above, it is to inform that the Karnala Kunta, Kuda Kuda(V), Chivvemla Mandal, Suryapet District is an Irrigation Source. Further, the Hon'ble NGT Committee Members had inspected the site on 23.11.2021 and instructed to conduct resurvey of karnala kunta FTL & Buffer. In this regard, I and Deputy Executive Engineer along with the field staff conducted the survey, it is observed that the wall constructed on east side of karnala kunta is falling within the FTL . In this context you are here by instructed to remove the wall in 3 days (i.e on or before 02.12.2021). Further constructing any structures within FTL is against to the irrigation act 1357F ,Section 46,47 ,48 and G.O 168 of Municipal administration and urban development department, if the construction is not removed within the time as mentioned above action will be taken accordingly as per the rules in vogue.

Yours faithfully


Executive Engineer, 12/2021
Irrigation Division No.1, Suryapet.

**GOVERNMENT OF TELANGANA
IRRIGATION AND C.A.D.DEPARTMENT**

From
Sri. D.Bhadhru B.Tech.,
Executive Engineer,
Irrigation Division No.1,Suryapet.

To
Gagnapuram Raghu (R6),
R/O 1-8-43/A5,
Srinivas colony, Suryapet.

Lr.No:EE/Irr/Div.1/SRPT/DB/DEE(T)/2021-22/Date:06-12-2021

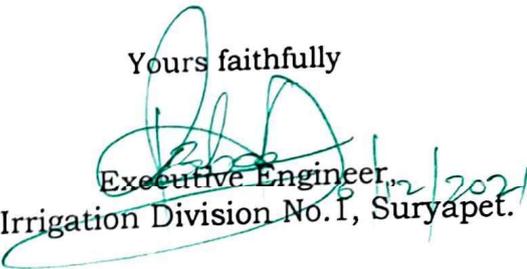
Gentlemen,

Sub:- I & CAD department – Irrigation Division No.1,Suryapet –
Issuing of Notice to Dismantle the unauthorized construction
in FTL and buffer zone of Karnala Kunta, Kuda
Kuda(V),Chivvemla Mandal, Suryapet District.– Regarding.

Ref:- 1.Section 46,47 & 48/AP/TS/Area/1357 F.

With reference to the subject cited above, it is to inform that the Karnala Kunta, Kuda Kuda(V),Chivvemla Mandal, Suryapet District is an Irrigation Source. Further, the Hon'ble NGT Committee Members had inspected the site on 23.11.2021 and instructed to conduct resurvey of karnala kunta FTL & Buffer. In this regard, I and Deputy Executive Engineer along with the field staff conducted the survey, it is observed that the wall constructed on east side of karnala kunta is falling within the FTL . In this context you are here by instructed to remove the wall in 3 days (i.e on or before 09.12.2021). Further constructing any structures within FTL is against to the irrigation act 1357F ,Section 46,47 ,48 and G.O 168 of Municipal administration and urban development department, if the construction is not removed within the time as mentioned above action will be taken accordingly as per the rules in vogue.

Yours faithfully


Executive Engineer,
Irrigation Division No. I, Suryapet.



ENCROACHMENT BY R6



AFTER REMOVAL OF ENCROACHMENT BY R6

PRESENT SITE PHOTOS



